

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 234 /1996

Date of Decision: 4 October 86

Bhole Prasad Verma

Petitioner/s

Mr. P S Gussain

Advocate for the
Petitioner/s

V/s.

U.O.I. & Ors.

Respondent/s

Mr. V S Masurakar

Advocate for the
Respondent/s

CORAM:

Hon'ble Shri B.S.Hegde, Member(J)

Hon'ble Shri M.R.Kolhatkar, Member(A)

- (1) To be referred to the Reporter or not ? ✓
- (2) Whether it needs to be circulated to other Benches of the Tribunal ? ✓

B.S.Hegde
M(J)

trk

IN THE CENTRAL ADMINISTRATIVE TRAIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, MUMBAI-1

O.A.No. 234/96

DATED : THIS 4th DAY OF OCTOBER, 1996.

CORAM: Hon. Shri B S Hegde, Member(J)
Hon. Shri M R Kolhatkar, Member(A)

Bhole Prasad Verma S/o.
Shri Dhautali Verma
r/a. Room No.3, Bhagwandin Chawl,
Carter Road, No.6
Borivali (E),
Mumbai 400066
working as Sub-Khalasi under,
the Chief Electrical Foreman(TL),
Western Railway, Mumbai Central,
Mumbai 400008

(By Adv. Mr. P S Gussain)

..Applicant

V/s.

1. Assistant Electrical Engineer
(Train Lighting), Mumbai
Central Division, Mumbai-8
2. Asstt. Personnel Officer,
office of the Divisional
Railway Manager,
Western Railway,
Mumbai-8
3. Union of India owning
Western Railway through
General Manager
Western Railway HQ,
Churchgate, Mumbai 20

(By Adv. V S Masurkar, Government
Standing Counsel)

..Respondents

ORDER

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[PER: B.S. Hegde, Member(J)]

1. Heard Mr. Gussain, counsel for the applicant and Mr. V S Masurkar, counsel for the respondents.

2. The applicant in this O.A. is challenging the order passed by the respondents vide order dated 20.2.96. The Respondents had issued a show cause notice dated 16.2.96 stating that the applicant has obtained the appointment of Substitute Khalashi under the forged signature of the General Manager (Establishment), Western Railway Headquarter Office, Mumabai and the applicant was asked to submit the written explanation. The Applicant accordingly submitted his explanation after examining all the aspects of the case, the respondents decided to terminate the services of the applicant with immediate effect.

3. The applicant filed this OA on 1.3.1996 without exhausting statutory remedies available under the A T Act. As a matter of fact the applicant should ~~be~~ represented against his termination order dated 20.2.96 to the competent authority and waited for reply before approaching the Tribunal.

.3.

4. In the result, we are of the view that the present O.A. is premature and is accordingly dismissed with no order as to costs.

M.R.Kolhatkar

(M.R.Kolhatkar)

Member(A)

B.S.Hegde

(B.S.Hegde)

Member(J)